टाइगर सॉफ्टेक इंडिया प्राइवेट लिमिटेड

CIN: U72200DL2005PTC132228
पंजीकृत. कार्यालयः डी-174, एफएफ, ओखला इंडस्ट्रियल एरिया, फेज-1, नई दिल्ली-110020
टेलीफोन नं.: 011-47351111, ई-मेलः harpreet@tigerlogistics.in

शेयरों के निपटारे से संबंधित उद्घाटन

17 अक्टूबर, 2023 को आयोजित बोर्ड की बैठक जिसमें बोर्ड ने निकट भविष्य में रणनीतिक निर्णय लेने के लिये वित्तीय रूप से सक्षम होने के लिये टाइगर लॉजिस्टिक्स (इंडिया) लिमिटेड की शेयरों की बिक्री करने का फैसला किया है, के संदर्भ में।

टाइगर सॉफ्टेक इंडिया प्राईवेट लिमिटेड ने नीचे वर्णित तिथि तक खुले बाजार में टाइगर लॉजिस्टिक्स (इंडिया) लिमिटेड की कुल 3,50,015 शेयरों की बिक्री की है।

हमने सेबी (सूचीयन दायित्व उद्घाटन अपेक्षा) विनियमन, 2015, सेबी (इन्सायडर ट्रेडिंग निषेध) विनियमन, 2015, सेबी (सब्स्टांशियल एक्विजिशन ऑफ शेयर्स तथा टेकओवर्स) विनियमन, 2011 तथा लागू होने वाले कानून, नियमों तथा विनियमनों के प्रावधानों के अनुसार स्टॉक एक्सचेंज एवं कम्पनी को विधिवत सूचना दे दी है।

कृते, टाइगर सॉफ्टेक इंडिया प्राईवेट लिमिटेड
हस्ता./-
हरप्रीत सिंह मल्होत्रा
निदेशक
(DIN: 00147977)

स्थानः नई दिल्ली
तिथिः 03.11.2023

प्रपत्र बी
सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 के विनियम 12 के अधीन]

एशिया टैलीकॉम प्राइवेट लिमिटेड हितधारकों के ध्यानार्थ

	विवरण	ब्यौरा
1.	कार्पोरेट देनदार का नाम	एशिया टैलीकॉम प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	05 दिसंबर 1996
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज– दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U32109DL1996PTC083660
5.	कार्पोरेट देनदार के पंजीकृत और प्रधान कार्यालय (यदि कोई हो तो) का पता	1517 / 6, देविका टावर्स, नेहरू प्लेस, दक्षिणी दिल्ली, नई दिल्ली –110019
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता समापन तिथि	31 अक्टूबर 2023
7.	कार्पोरेट देनदार के संबंध में परिसमापन आरंभन तिथि	31 अक्टूबर 2023
8.	परिसमापक के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	अंकुर तायल पंजी. सं.: IBBI/IPA-001/IP-P01790/2019-2020/12779
9.	परिसमापक का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	पता : 6–सी, गिरधर अपार्टमेंट, 28, फिरोज़शाह रोड, नई दिल्ली–110001. ईमेल : caankurtayal79@gmail.com
10.	परिसमापक के लिए पत्राचार के लिए उपयोग किए जाने वाले पते और ईमेल	पता : 6–सी, गिरधर अपार्टमेंट, 28, फिरोज़शाह रोड, नई दिल्ली–110001 ईमेल : liquidation.asiatelecom@gmail.com
11.	दावे प्रस्तुत करने की अन्तिम तिथि	30 नवंबर 2023

एतद्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण (नई दिल्ली) ने संहिता की धारा 33 के तहत **31 अक्टूबर 2023** को **एशिया टैलीकॉम प्राइवेट लिमिटेड** का परिसमापन शुरू करने का आदेश दिया है।

एशिया टैलीकॉम प्राइवेट लिमिटेड के हितधारकों को इसके द्वारा **30 नवंबर 2023** को या उससे पहले प्रमाण के साथ अपने दावे परिसमापक को क्रम सं.10 में उल्लेखित पते पर प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदार अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से जमा करेंगे। अन्य सभी हितधारक अपने दावों के प्रमाण व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

असत्य या भ्रामक प्रमाण प्रस्तुत करने पर जुर्माना किया जा सकता है।

यदि कोई हितधारक परिसमापन प्रक्रिया के दौरान अपने दावे प्रस्तुत नहीं करता है, तो ऐसे हितधारक द्वारा आईबीबीआई (कॉर्पोरेट व्यक्ति के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के तहत कॉर्पोरेट दिवाला समाधान प्रक्रिया के दौरान प्रस्तुत किए गए दावे धारा 38 के तहत प्रस्तुत किए गए माने जाएंगे।

अंकुर तायल
परिसमापक, एशिया टैलीकॉम प्राइवेट लिमिटेड
पंजीकरण सं.: IBBI/IPA-001/IP-P01790/2019-2020/12779

दिनांक : 02.11.2023
स्थान : दिल्ली

प्रारूप ए
सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमन, 2017 के विनियम 14 के अधीन)

फास्टेंटेक इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	फास्टेंटेक इंडिया प्राइवेट लिमिटेड
2.	कॉम्पोरेट व्यक्ति के निगमन की तिथि	09 मार्च, 2022
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	कारपोरेट कार्य मंत्रालय, रजिस्ट्रार ऑफ कम्पनीज–दिल्ली
4.	कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट लोगों की संख्या	U72900DL2022FTC394858
5.	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	ऑफिस नंबर 210 प्लॉट नंबर सी–1 / 1, दूसरी मंजिल स्पेस–10, आज़ादपुर, अंबर टावर, उत्तर पूर्व, दिल्ली–110033 (भारत)
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	01 नवंबर 2023
7.	परिसमापक का नाम, पता, ई–मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	अजय कुमार जैन पताः ई–15 / 209, सैक्टर–8, रोहिणी–110085 ईमेल : ajayjain721@gmail.com फोन : +919811045969 पंजी. सं: IBBI/IPA-002/IP-N00415/2017-2018/11188
8.	दावे जमा करने की अन्तिम तिथि	01 दिसंबर 2023

एतद्वारा सूचना दी जाती है कि **फास्टेंटेक इंडिया प्राइवेट लिमिटेड** ने **01 नवंबर 2023** को स्वैच्छिक परिसमापन आरम्भ किया है।

फास्टेंटेक इंडिया प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के सम्मुख उल्लिखित पते पर परिसमापक के पास **01 दिसंबर 2023** को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / –
अजय कुमार जैन, परिसमापक
पंजीकरण सं.: IBBI/IPA-002/IP-N00415/2017-2018/11188
एएफए की वैधता: 18.10.2024

तिथि : 04 नवंबर 2023
स्थान : नई दिल्ली

HCL TECHNOLOGIES LIMITED

Registered Office: 806, Siddharth, 96, Nehru Place, New Delhi – 110 019
Corporate Office: Plot No. 3A, Sector 126, Noida-201 304, U.P., India
Telephone: +91 11 26436336; Website: www.hcltech.com
Email Id: Investors@hcl.com

PUBLIC NOTICE

Notice is hereby given that the following equity share certificates of face value of ₹ 2 each issued by the Company are stated to have been lost and the Company will proceed to cancel the lost share certificates and in lieu thereof the shares shall be issued in dematerialized form.

Name of the Shareholder	Joint Holder 1	Folio No.	Certificate No.	Distinctive No.	No. of shares
Amar Rohira	Kishora Rohira	0018484	23595	251264227 - 251264326	100
			23596	251264327 - 251264426	100
			290791	325697469 - 325697668	200
			295008	703197327 - 703197726	400

Any person(s) who has/have any claim(s) in respect of the said share certificate(s) should lodge such claim(s) with the Company or its Registrar & Share Transfer Agent, along with sufficient proof, within 15 days of publication of this notice, after which no claim(s) shall be entertained, and the Company will proceed to issue duplicate shares in dematerialized form. The public is hereby warned against purchasing or dealing in any way with the above share certificate(s). Any person dealing with the above share certificate(s) shall be doing so solely at his/her own risk as to costs and consequences and the Company shall not be responsible for it in any manner whatsoever.

Our Registrar & Share Transfer Agent
Link Intime India Private Limited
(Unit: HCL Technologies Limited)
C-101, 247 Park, L.B.S. Marg,
Vikhroli (West), Mumbai, Maharashtra - 400 083
E-mail: rnt.helpdesk@linkintime.co.in

For **HCL Technologies Limited**
Manish Anand
Company Secretary

Date: November 3, 2023
Place: Noida (U.P.)

PUBLIC NOTICE

(In accordance with RBI circular no. RBI/2015-16/122 DNBR (PD) CC. No. 065/03.10.001/2015-16 dated July 09, 2015

RAJSI INFIN CONSULTANTS PRIVATE LIMITED

Registered Off.: 304 B, Apra Plaza, Plot No. 28, Commercial Center, Rani Bagh, Road No 44, Pitampura, Delhi - 110034, India. Tel. No. +91-9810167949; Email: rajsiinfin@rediffmail.com

1. Rajsi Infin Consultants Private Limited **("the Company")**, is a private un-listed incorporated under the Companies Act, 1956 bearing Corporate Identification No. U74899DL1995PTC071715 of 1995 and having its registered office situated at 304 B, Apra Plaza, Plot No. 28, Commercial Center, Rani Bagh, Road No 44, Pitampura, Delhi 110034, India
2. The Company is also registered with Reserve Bank of India **("RBI")** as a Non-Banking Financial Services Company **("NBFC")** vide certificate of registration bearing No. B-14.02288 dated June 20, 2002 which is not valid for accepting public deposits. The company has not been raised or accepted any public deposit till date.
3. The paid-up equity share capital of the Company is Rs. 47,58,500/- (Rupees Forty-Seven Lakhs Fifty-Eight Thousand and Five Hundred Only) consisting of 47,58,500 equity shares of Rs. 1/- each fully paid up. The equity shares of the Company are not listed on any stock exchange.
4. The existing promoters of the Company are Mr. Praveen Kumar Bansal (38.93%), Mr. Parv Bansal (27.57%), Ms. Deepali Bansal (27.57%), M/s Blink Investment LLP (1.09%) and M/s Anandam Trade & Consultants Private Limited (4.84%) with their combined shareholding in the company aggregates to 47,58,500 equity shares, representing 100% of total paid up share capital of the Company.
5. Mr. Suresh Ahalawat, Mr. Sandeep Kumar, Mr. Deepak Kumar, Mr. Pradeep Kumar, Mrs. Renu and Mr. Pervinder Singh (jointly called as the "Acquirers") have entered into a Share Purchase Agreement with the existing promoters of the Company to acquire the 47,58,500 equity shares held by the existing promoters at a negotiated price of Rs. 13.18 per equity share, aggregating to an amount of Rs. 6,27,17,030 (Rupees Six Crore Twenty-seven Lakh seventeen Thousand and thirty only), payable in through banking channel.
6. After the proposed transfer, the Acquirers, would hold in aggregate 47,58,500 equity shares of the Company, representing 100% of the total share capital of the Company.
7. Pursuant to completion takeover formalities and share purchase agreement, the Acquirers will gain direct control over the management of the company and will accordingly seek to be categorized as the new promoters of the Company.
8. In terms of the RBI Circular No. RBI/2015-16/122 DNBR (PD) CC. No. 065/03.10.001/2015-16 dated July 09, 2015, the company had made an application to the Regional Office of the Reserve Bank of India, Department of Non-Banking Supervision, New Delhi on February 10, 2023, seeking prior approval of the RBI for the proposed change in management & control of the company. The RBI vide his letter Sr. No. S729/05.18.051/2023-24 dated November 02, 2023 conveyed its prior approval to the proposed change in management & control of the company.
9. Notice is hereby given that any person whose interest is likely to be affected by the proposed acquisition & control of the company by the acquirer may intimate in writing to the Regional Office of the Reserve Bank of India, Department of Non-Banking Supervision, Delhi and also to the company at its registered office within 30 days from the publication of this notice stating therein the nature of interest and ground of objection.
10. The notice is being given pursuant to RBI Circular in terms of Non-Banking Financial Companies (Approval of Acquisition or Transfer of Control) Directions, 2015 issued in terms of notification no. DNBR (PD) CC No. 065/03.10.001/2015-16 dated July 09, 2015 and other relevant regulations, jointly by the Acquirer, the Company and the existing promoters of the company.

For Rajsi Infin Consultants Private Limited - **the Company**
Director - Parveen Kumar Bansal — Director - Seema Bansal

For Blink Investment LLP - **the Promoter**
Designated Partner — Parv Bansal

For Anandam Trade and Consultants Pvt. Ltd. - **the Promoter**
Managing Director — Deepali Bansal

For Acquirers - **Deepak Kumar**

Date : November 04, 2023
Place : New Delhi

प्रपत्र-3 [विनियम -15(1)(क)]/16(3) देखें
ऋण वसूली न्यायाधिकरण, चंडीगढ़ (डीआरटी-2)
प्रथम तल, एससीओ 33-34-35, सेक्टर-17ए, चंडीगढ़, (तृतीय और चतुर्थ तल पर भी अतिरिक्त स्थान आवंटित)
वाद सं. ओए/2441/2018
अधिनियम की धारा 19 की उप-धारा (4) के साथ पठित ऋण वसूली न्यायाधिकरण (प्रक्रिया) नियमावली, 1993 के नियम 5 के उप-नियम (2क) के तहत सम्मन

Exh. No. 20601

ओरियंटल बैंक ऑफ कॉमर्स
बनाम
तान्या ट्रेडिंग कम्पनी

सेवा में,
(1) तान्या ट्रेडिंग कंपनी, मैसर्स तान्या ट्रेडिंग कंपनी इसके प्रोपराईटर द्वारा अनिल यादव पुत्र स्वर्गीय श्री जगमाल सिंह यादव, किला नं. 17/1, ग्राम बीपीओ - फ्लरा गुरुग्राम हरियाणा
(2) अनिल यादव पुत्र स्वर्गीय श्री जगमाल सिंह यादव, मकान नंबर 62, बीपीओ - सरहौल फर्रुखनगर गुरुग्राम हरियाणा

सम्मन

जबकि, ओए/2441/2018 माननीय पीठासीन अधिकारी / रजिस्ट्रार के समक्ष **25-09-2023** को प्रस्तुत किया गया था।

जबकि, यह माननीय न्यायाधिकरण रू. **71,83,935.92** के ऋण की वसूली के लिए आपके विरुद्ध दाखिल किए गए (ओ.ए.) के संबंध में, अधिनियम की धारा 19(4) के तहत, उक्त आवेदन पर सम्मन/नोटिस जारी करने का अनुग्रह कर रहा है। (दस्तावेजों आदि की प्रतियों के साथ आवेदन संलग्न)

अधिनियम की धारा 19 की उप-धारा (4) के अनुसार आप प्रतिवादियों को निम्न निर्देश दिया जाता है:-

(i) सम्मन की तामील के तीस दिन के भीतर कारण बताएं कि प्रार्थित राहत क्यों मंजूर नहीं की जाए;
(ii) मूल आवेदन के क्रमांक 3A के तहत आवेदक द्वारा विनिर्दिष्ट सम्पत्तियों तथा आस्तियों के अतिरिक्त सम्पत्तियों अथवा आस्तियों का विवरण, प्रस्तुत करें;
(iii) आप को, सम्पत्ति की कुर्की के लिए आवेदन की सुनवाई तथा आवेदन के निस्तारण के दौरान, प्रत्याभूत आस्तियों अथवा मूल आवेदन के क्रमांक 3A के तहत विनिर्दिष्ट सम्पत्तियों तथा आस्तियों के संबंध में संव्यवहार अथवा निपटान करने की मनाही की जाती है;
(iv) आप किसी भी आस्ति जिस पर कोई प्रतिभूति हित सृजित किया गया है तथा/अथवा मूल आवेदन के क्रमांक 3A के तहत आवेदक द्वारा विनिर्दिष्ट अथवा खुलासा की गई सम्पत्तियों तथा आस्तियों का अंतरण बिक्री, पट्टा अथवा अन्य प्रकार से, आपके व्यवसाय के साधारण कोर्स को छोड़कर, न्यायाधिकरण की पूर्व अनुमति के बिना, नहीं करेंगे;
(v) आप व्यवसाय के साधारण कोर्स में प्रत्याभूत आस्तियों अथवा अन्य आस्तियों तथा सम्पत्तियों की बिक्री से प्राप्त होने वाली राशि का हिसाब रखने तथा ऐसी बिक्री प्राप्तियां इन आस्तियों पर प्रतिभूति हित धारक बैंक अथवा वित्तीय संस्थाओं में अनुरक्षित खाते में जमा करने हेतु जिम्मेदार होंगे।

आपको लिखित बयान दाखिल करने, उसकी प्रति आवेदक को मुहैया कराने तथा दिनांक **18/11/2023** को पूर्वा. 10.30 बजे रजिस्ट्रार के समक्ष पेश होने का भी निर्देश दिया जाता है, जिसमें असफल रहने पर आवेदन की सुनवाई और निर्णय आपकी अनुपस्थिति में किया जाएगा।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर लगाकर **27/09/2023** को दिया गया।

प्राधिकृत अधिकारी के हस्ताक्षर सम्मन जारी करने हेतु

प्रपत्र-3 [विनियम -15(1)(क)]/16(3) देखें
ऋण वसूली न्यायाधिकरण, चंडीगढ़ (डीआरटी-2)
प्रथम तल, एससीओ 33-34-35, सेक्टर-17ए, चंडीगढ़, (तृतीय और चतुर्थ तल पर भी अतिरिक्त स्थान आवंटित)
वाद सं. ओए/286/2023
अधिनियम की धारा 19 की उप-धारा (4) के साथ पठित ऋण वसूली न्यायाधिकरण (प्रक्रिया) नियमावली, 1993 के नियम 5 के उप-नियम (2क) के तहत सम्मन

Exh. No. 21025

इंडियन बैंक बनाम अभिषेक अग्रवाल एवं अन्य

सेवा में,
(2) मैसर्स कालका होम डेवलपर प्रा. लि., आरजेड 174 बी गली नं. 16, तुगलकाबाद एक्सटेंशन नई दिल्ली नई दिल्ली, दिल्ली **और:** 505 और 506 5वीं मंजिल आईएलडी ट्रेड सेंटर सेंटर सोहना रोड, गुड़गांव हरियाणा **और:** बी 110 भूतल ग्रीन फील्ड कॉलोनी, फरीदाबाद, फरीदाबाद, हरियाणा
(6) योगेश कुमार पुत्र प्रकाश अग्रवाल, मकान नं. 1546 ग्रीन फील्ड कॉलोनी फरीदाबाद, फरीदाबाद, हरियाणा

सम्मन

जबकि, ओए/286/2023 माननीय पीठासीन अधिकारी / रजिस्ट्रार के समक्ष **26-10-2023** को प्रस्तुत किया गया था।

जबकि, यह माननीय न्यायाधिकरण रू. **53,48,303/-** के ऋण की वसूली के लिए आपके विरुद्ध दाखिल किए गए (ओ.ए.) के संबंध में, अधिनियम की धारा 19(4) के तहत, उक्त आवेदन पर सम्मन/नोटिस जारी करने का अनुग्रह कर रहा है। (दस्तावेजों आदि की प्रतियों के साथ आवेदन संलग्न)

अधिनियम की धारा 19 की उप-धारा (4) के अनुसार आप प्रतिवादियों को निम्न निर्देश दिया जाता है:-

(i) सम्मन की तामील के तीस दिन के भीतर कारण बताएं कि प्रार्थित राहत क्यों मंजूर नहीं की जाए;
(ii) मूल आवेदन के क्रमांक 3A के तहत आवेदक द्वारा विनिर्दिष्ट सम्पत्तियों तथा आस्तियों के अतिरिक्त सम्पत्तियों अथवा आस्तियों का विवरण, प्रस्तुत करें;
(iii) आप को, सम्पत्ति की कुर्की के लिए आवेदन की सुनवाई तथा आवेदन के निस्तारण के दौरान, प्रत्याभूत आस्तियों अथवा मूल आवेदन के क्रमांक 3A के तहत विनिर्दिष्ट सम्पत्तियों तथा आस्तियों के संबंध में संव्यवहार अथवा निपटान करने की मनाही की जाती है;
(iv) आप किसी भी आस्ति जिस पर कोई प्रतिभूति हित सृजित किया गया है तथा/अथवा मूल आवेदन के क्रमांक 3A के तहत आवेदक द्वारा विनिर्दिष्ट अथवा खुलासा की गई सम्पत्तियों तथा आस्तियों का अंतरण बिक्री, पट्टा अथवा अन्य प्रकार से, आपके व्यवसाय के साधारण कोर्स को छोड़कर, न्यायाधिकरण की पूर्व अनुमति के बिना, नहीं करेंगे;
(v) आप व्यवसाय के साधारण कोर्स में प्रत्याभूत आस्तियों अथवा अन्य आस्तियों तथा सम्पत्तियों की बिक्री से प्राप्त होने वाली राशि का हिसाब रखने तथा ऐसी बिक्री प्राप्तियां इन आस्तियों पर प्रतिभूति हित धारक बैंक अथवा वित्तीय संस्थाओं में अनुरक्षित खाते में जमा करने हेतु जिम्मेदार होंगे।

आपको लिखित बयान दाखिल करने, उसकी प्रति आवेदक को मुहैया कराने तथा दिनांक **29/01/2024** को पूर्वा. 10.30 बजे रजिस्ट्रार के समक्ष पेश होने का भी निर्देश दिया जाता है, जिसमें असफल रहने पर आवेदन की सुनवाई और निर्णय आपकी अनुपस्थिति में किया जाएगा।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर लगाकर **02/11/2023** को दिया गया।

प्राधिकृत अधिकारी के हस्ताक्षर सम्मन जारी करने हेतु

Continued from previous page

BID / ISSUE PROGRAM

ANCHOR INVESTOR BIDDIND DATE* : TUESDAY, NOVEMBER 07, 2023
BID/ ISSUE OPENS ON: WEDNESDAY, NOVEMBER 08, 2023 | BID/ ISSUE CLOSES ON: FRIDAY, NOVEMBER 10, 2023

*The Company may in consultation with the Book Running Lead Manager, consider participation by Anchor Investors in accordance with the SEBI ICDR Regulations. The Anchor Investor Bid/Issue Period shall be one Working Day prior to the Bid/Issue Opening Date.

In case of any revisions in the Price Band, the Bid/ Issue Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/ Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of three Working Days, subject to the Bid/ Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, will be widely disseminated by notification to the Stock Exchange, by issuing a press release, and also by indicating the change on the website of the Book Running Lead Managers and the terminals of the other members of the Syndicate and by intimation to SCSBs, the Sponsor Bank, Registered Brokers, Collecting Depository Participants and Registrar and Share Transfer Agents.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(I) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50 % of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" beginning on page 205 of the Red Herring Prospectus.

Bidders/ Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidders/ Applicants as available on the records of the depositories. These Demographic Details may be used, among other things, for or unblocking of ASBA Account or for other correspondence(s) related to an Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders /Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "History and Corporate Structure" on page 123 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 283 of the Red Herring Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The Liability of the members is limited and this liability is limited to the amount unpaid, if any, on the shares held by them.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorized share Capital of the Company is Rs. Rs. 8,00,00,000/- (Rupees Eight Crore Only) divided into 80,00,000 (Eighty Lakhs Only) Equity Shares of Rs.10.00/- (Rupees Ten only) each. For details of the Capital Structure, see "Capital Structure" on the page 63 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association of our Company: Mr. Naresh Kumar - 3,000 Equity Shares, Mr. Satya Prakash Dubey - 4,500 Equity Shares and Mr. Vinod Kumar Makharia - 2,500 Equity Shares of Rs.10/- each. Details of the main objects of the Company as contained in the Memorandum of Association, see "History and Corporate Structure" on page 123 of the Red Herring Prospectus. For details of the share capital and capital structure of the Company see "Capital Structure" on page 63 of the Red Herring Prospectus.

LISTING: The Equity Shares issued through the Red Herring Prospectus are proposed to be listed on the BSE SME (SME Platform of BSE). Our Company has received an 'in-principle' approval from the BSE for the listing of the Equity Shares pursuant to letter dated October 18, 2023. For the purpose of the Issue, the Designated Stock Exchange shall be BSE SME. A signed copy of the Red Herring Prospectus has been delivered for registration to the ROC on November 02, 2023 and Prospectus shall be delivered for filing to the RoC in accordance with Section 26(4) of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/ Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 283 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI"): Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 185 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE SME ("SME Platform of BSE") should not in any way be deemed or construed that the contents of the Prospectus or the price at which the equity shares are offered has been cleared, solicited or approved by BSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to BSE.

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 28 of the Red Herring Prospectus.

ASBA* | **Simple, Safe, Smart way of Application- Make use of it !!!** | *Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below. | **Mandatory in Public Issues from January 01, 2016. No Cheque will be accepted**

UPI — UNIFIED PAYMENTS INTERFACE
Now Available in ASBA for Retail Individual Investors

UPI-Now available in ASBA for Retail Individual Investors (RII)**

Investors are required to ensure that the bank account used for bidding is linked to their PAN. UPI – Now available in ASBA for RIIs applying through Registered Brokers, DPs & RTAs. RIIs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.

Investors have to apply through the ASBA process. "ASBA has to be availed by all the investors except anchor investor. UPI may be availed by Retail Individual Investors. For details on the ASBA and the UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page 205 of the Red Herring Prospectus. The process is also available on the website of Association of Investment Bankers of India ("AIBI"), the Stock Exchanges and in the General Information Document.

*ASBA forms can be downloaded from the website of BSE SME

***List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. ICICI Bank Limited has been appointed as Sponsor Bank for the Issue, in accordance with the requirements of the SEBI circular dated November 1, 2018, as amended. For UPI related queries, investors can contact NPCI at the toll free number-18001201740 and Mail Id- ipo.upi@npci.org.in. For the list of UPI Apps and Banks live on IPO, please refer to the link www.sebi.gov.in. For issue related grievance investors may contact: Gretex Corporate Services Limited - Ms. Neha Maiyan (+91 96532 49863) (Email Id: info@gretexgroup.com)*

BOOK RUNNING LEAD MANAGER TO THE ISSUE

GRETEX
GRETEX CORPORATE SERVICES LIMITED
A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai, Mumbai-400013, Maharashtra, India.
Telephone: +91 96532 49863 **Fax:** N.A.
E-mail: info@gretexgroup.com
Website: www.gretexcorporate.com
Investor grievance: info@gretexgroup.com
Contact Person: Ms. Neha Maiyan
SEBI Registration Number: INM000012177

REGISTRAR TO THE ISSUE

BIGSHARE SERVICES PRIVATE LIMITED
Address: S6-2, 6th Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre, Andheri East, Mumbai- 400093, Maharashtra, India
Tel: +91 – 22 – 6263 8200 **Fax:** +91 – 22 – 6263 8299
Email: ipo@bigshareonline.com
Website: www.bigshareonline.com
Investor Grievance Email: investor@bigshareonline.com
Contact Person: Mr. Vinayak Morbale
SEBI Registration Number: INR000001385

COMPANY SECRETARY AND COMPLIANCE OFFICER

KALYANI CAST-TECH LIMITED
Mr. Pankaj Kumar
B-144, Second Floor, DDA Shed Phase-1 Okhla Industrial Area, Phase-I, New Delhi, South Delhi, Delhi – 110020, India **Telephone No.:** 011-26444400 **Website:** www.kalyanicasttech.com
Email : info@kalyanicasttech.com **CIN:** U26990DL2012PLC242760

Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.kalyanicasttech.com the website of the BRLM to the Issue at www.gretexcorporate.com, the website of BSE SME at https://www.bsesme.com, respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office B-144, Second Floor, DDA Shed Phase-1 Okhla Industrial Area, Phase-I, New Delhi, South Delhi, Delhi – 110020, India Telephone: : 011 26444400; BRLM: Gretex Corporate Services Limited, Telephone: +91 96532 49863 and the Syndicate Member: Gretex Share Broking Limited, Telephone: 022 69308502/03 and at the selected locations of the Sub-Syndicate Members, Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the website of BSE SME and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: ICICI Bank Limited.

UPI: Retail Individual Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

DISCLOSURE OF PRICE INFORMATION OF PAST ISSUES HANDLED BY GRETEX CORPORATE SERVICES LIMITED

Issue Name	Main Board or SME	Name of Merchant Banker	+/- % change in closing price, (+/- % change in closing benchmark)- 30th calendar days from listing	+/- % change in closing price, (+/- % change in closing benchmark)- 90th calendar days from listing	+/- % change in closing price, (+/- % change in closing benchmark) - 180th calendar days from listing
Reetech International Cargo and Courier Limited	SME	Gretex Corporate Services Limited	-0.78, [5.25]	-7.89, [3.29]	-14.23, [3.18]
ResGen Limited	SME		18.10, [3.70]	-2.75, [7.53]	67.49, [14.36]
Sudarshan Pharma Industries Limited	SME		6.50, [2.47]	-1.23, [8.78]	13.21, [16.12]
Retina Paints Limited	SME		32.82, [2.21]	55.54, [8.61]	N.A.
Innokaiz India Limited	SME		-21.86, [1.16]	-7.08, [6.61]	N.A.
Comrade Appliances Limited	SME		15.80, [3.83]	80.62, [6.31]	N.A.
Shelter Pharma Limited	SME		4.62, [0.88]	N.A.	N.A.

On behalf of Board of Directors
For KALYANI CAST-TECH LIMITED
Sd/-
Naresh Kumar
Managing Director

Place: Delhi
Date: November 03, 2023

Disclaimer: Kalyani Cast-Tech Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Delhi, India on November 02, 2023 and thereafter with SEBI and the Stock Exchange. The RHP is available on the website of BSE SME at https://www.bsesme.com and is available on the websites of the BRLM at www.gretexcorporate.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 28 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

Surjeet Comm.